

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No.108 of 1994

this 18th day of January 1994

Hon'ble Mr. Justice S.K. Dhagen, Vice Chairman (J)
Hon'ble Mr. B.K. Singh, Member (A)

ASI Raghbir Singh,
House No. 987/E/7,
Sonepat Gohana Road,
HARYANA

Applicant

By Advocate: Shri M.K. Giri

VERSUS

1. The Commissioner of Police
Police Headquarters, IP Estate,
New Delhi.
2. The Additional Commissioner of Police
(Operation),
Police Headquarters, IP Estate,
New Delhi.
3. The Deputy Commissioner of Police (FRRO)
New Delhi.

Respondents

By Advocate: None.

ORDER (Oral)

(Hon'ble Mr. Justice S.K. Dhagen, VC(J))

The petitioner was chargesheeted and a departmental enquiry was held under the rules framed under the Delhi Police Rules. An Enquiry Officer was appointed. He submitted his report. The Disciplinary Authority on 3.8.92 passed an order of punishment. The punishment awarded was dismissal from service. In appeal, at the instance of the petitioner, the appellate authority modified the order of dismissal and converted the same into reduction in rank from Sub-Inspector to Assistant

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Sub-Inspector for a period of five years.

We have heard the arguments for quite some ^{time} advanced by Shri M.K. Giri, counsel for the applicant. While we were dictating the judgment, the learned counsel for the applicant requested at ^{the} ~~board~~ that he wants to withdraw the application. The O.A. is therefore dismissed as withdrawn.


(B.K. Singh)
Member (A)


(S.K. Dhaon)
Vice Chairman (J)

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